

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.68/MP/2017

Subject : Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the Petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the Respondent to reimburse the encashed amount along with interest to the Petitioner.

Petitioner : DB Power (Madhya Pradesh) Limited

Respondent : Power Grid Corporation of India Limited

Date of Hearing : 20.8.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Tejasv Anand, Advocate, DB Power
Shri Divyanshu Bhatt, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned proxy counsel for PGCIL sought adjournment in the matter due to non-availability of the arguing counsel. Learned counsel for the Petitioner had no objection in this regard. Request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**